



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक संख्या-...../सी-5/94/0A No 273/2022

दिनांक.....  
पंजीकृत

From,

Chief Environmental Officer,  
Uttar Pradesh Pollution Control Board,  
Lucknow.

To,

The Registrar General,  
Principal Banch,  
Hon'ble National Green Tribunal,  
Corpernicus Marg, New Delhi.

**Sub: Regarding Joint Inspection Report in compliance of order dated 27.04.2022 in O.A. no. 273/2022 Gyanendra Pandey v/s State of U.P and others.**

Sir,

In compliance of the direction passed by Hon'ble National Green Tribunal dated 27.04.2022 on matter mentioned above, the Joint Inspection Report is hereby attached with a request to put up before Hon'ble National Green Tribunal for kind perusal.

Enclosure: As above.

Your's Sincerely

(Dr. Ram Karan)  
Chief Environmental Officer,  
Circle-5

**Copy to:**

1. District Magistrate, Sitapur.
2. Shri Pradeep Mishra, Advocate for UPPCB.
3. Chief Law Officer, UPPCB, Lucknow.
4. Regional Officer, UPPCB, Lucknow.

Chief Environmental Officer,  
Circle-5

पार्यावरण

GRAM : PARYAVARAN

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड लखनऊ

UTTAR PRADESH POLLUTION CONTROL BOARD LUCKNOW



क्षेत्रीय कार्यालय  
Regional Office

सन्दर्भ सं०

Ref. No. ....

1317/ रिट याचिका - 96 / 2022

दिनांक 05/09/2022

Dated : .....

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त-5),  
उ०प्र० प्रदूषण नियंत्रण बोर्ड,  
लखनऊ।

**विषय:—माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में दायर ओ०ए० संख्या-273/2022 ज्ञानेन्द्र पाण्डेय बनाम स्टेट ऑफ यू०पी० व अन्य में पारित आदेश दिनांक 27/04/2022 के अनुपालन में संयुक्त निरीक्षण के संबंध में।**

महोदय,

कृपया उपरोक्त विषयक मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में दायर ओ०ए० संख्या-273/2022 ज्ञानेन्द्र पाण्डेय बनाम स्टेट ऑफ यू०पी० व अन्य में पारित आदेश दिनांक 27/04/2022 के अनुपालन में गठित संयुक्त समिति द्वारा दिनांक 23/06/2022, 01/07/2022, 02/07/2022 एवं 04/07/2022 को निरीक्षण/सर्वेक्षण का कार्य किया गया। संयुक्त समिति द्वारा दिनांक 05/09/2022 को अन्तरिम रिपोर्ट मा० एन०जी०टी० में दाखिल किये जाने हेतु प्रस्तुत की गयी है, जिसे संलग्न कर आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।।

**संलग्नक:—यथोपरि।**

भवदीय

ND/EE  
05/09/2022

(डा० उमेश चन्द्र शुक्ला)  
क्षेत्रीय अधिकारी

**Joint Committee (interim) Report in Hon'ble NGT matter OA.273/2022**  
**(Gyanendra Pandey Vs State of U.P.)**

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1. Hon'ble NGT vide its order dated 27.04.2022, in the matter of Gyanendra Pandey Vs State of U.P. (OA No. 273/2022) constituted a Joint Committee comprising of CPCB, State PCB and District Magistrate, Sitapur District. The relevant portion of the order is as reproduced below,

*'.....2. In view of the serious allegations made in the present letter Petition, it would be appropriate to have a factual and action taken report from a Joint Committee comprising of CPCB, State PCB and District Magistrate, Sitapur District. The SPCB will be the Nodal agency for coordination and compliance. The Joint Committee may meet within four weeks, undertake site visits to all 280 brick kilns, look into the grievances of the applicants and take remedial action by following due process of law. The Committee may also refer the order of Hon'ble Supreme Court of India in Civil Appel No. 18213/2021 in the matter of NCR Brick Kiln Association Vs. Central Pollution Control Board & Ors. and the notification of MoEF & CC dated 22.02.2022. Factual and action taken report regarding status as well as compliance of environmental norms by all 280 brick kilns may be furnished within two months by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. The action taken report may also indicate Ambient Air Quality prevailing in the area while Brick Kilns are operating and also regarding the monitoring facilities existing in the kilns, siting criteria, inter-se distance between the kilns, restoration of pits and top soil etc...'*

2. Accordingly following members have been nominated by the concerned departments.

- 2.1. Shri Rajendra D Patil, Scientist-D, CPCB RD-Lucknow  
2.2. Smt Vertika Tripathi, Upper Mukhya Adhikari, Sitapur

  
UPPCB

  
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CPCB

- 2.3. Shri Pankaj Shukla, ASO, UPPCB RO-Lucknow
3. The above-mentioned Joint Committee has inspected total 44 brick kilns on 23.06.2022, 01.07.2022, 02.07.2022 & 04.07.2022 in Tehsil Laharpur, Mahmudabad & Sidhauri District Sitapur.
4. The member representing UPPCB informed that total 280 brick kilns as mentioned in order of Hon'ble NGT are established in district Sitapur. Apart from these 280 brick kilns there are 4 additional brick kilns are found operational during the visit. The breakup of 284 Brick Kilns as provided by UPPCB is given below.
- |  |   |     |
|--|---|-----|
| 4.1. Total number of brick kiln having valid CTO   | - | 240 |
| 4.2. Total number of defaulter brick kiln to whom closer order have been issued by UPPCB   | - | 44  |
| 4.3. Bifurcation of above mentioned 44 brick kilns   |   |     |
| 4.3.1. Closed  | - | 09  |
| 4.3.2. Filed prosecution   | - | 06  |
| 4.3.3. Prosecution proceeding under process  | - | 25  |
| 4.3.4. The UPPCB has also initiated proceedings for to imposition of environmental compensation on the above noted 44 defaulter brick kilns. (Enclosure-1)   |   |     |
| 4.4. Additional Chief Secretary, Department of Environment, Forest and Climate Change, Uttar Pradesh has issued directions vide letter no 582/81-7-2021-39 (Parya)/2014 TC-1 dated 08.07.2021 to all DM, SSP, SP and Police commissioner of Uttar Pradesh regarding effective actions against the defaulters' brick kiln operator, operating in the State. (Enclosure-2) |   |     |
5. The member representing Sitapur District Administration informed that the teams have been constituted to randomly verify the status of operations of these brick kilns against which closure notices have been issued by UPPCB. The fire tenders have been used to close illegal operations of these brick kilns during the drives under concerned SDMs. The status report as provided by Uppar Mukhya Adhikari, Zila Panchyat, Sitapur is attached as Annexure. (Annexure-3)

  
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6. It has been informed to the joint Committee that the season for most of the brick kilns generally commence during November and comes to end in June prior to the rainy season. Hence in view of the fact that a majority of the Brick Kilns are closed/in process of closure and evaluation of representative source emission, ambient air quality data and impact thereon shall be difficult. The joint Committee has proposed the following course of action:
- 6.1. Detailed study of source emission monitoring and Ambient Air Quality prevailing in the area/clusters will be conducted during upcoming season preferably during January-March 2023 after reviewing the metrological conditions of the area.
  - 6.2. Conduct random field visits of all the brick kilns to assess status of compliance/availability of consent/NOC from UPPCB.
7. Accordingly, total 44 defaulter Brick Kilns have been visited by the joint Committee. The Committee also interacted with the brick owners/workers available at the site. Salient observations are emerged out of random inspection are summarised as under:
- 7.1. The brick kilns are mostly located in the thick clusters. In some of the cases, the distance between two brick kilns is less than 100 m. Most of the brick kilns are established near the residential areas.
  - 7.2. In spite of closure notices issued by UPPCB to 40 brick kilns in July 2021, around 36 brick kilns observed continued them during November 2021 – June 2022. The stock of around 10-25 lack bricks was found in the premises of the each of such brick kilns inspected.
  - 7.3. On the day of visit, four brick kilns to whom closure Notices were issued during 2021, found in operational condition.
  - 7.4. From the above stated observations it reveals that the closure Notices issued by UPPCB and the surprise drives conducted by district Administration have not been effective enough to control the illegal operations of brick kilns.
  - 7.5. During visit, four brick kilns were found which are not in the records of UPPCB. As per the information, these brick kilns have been established during 2021

  
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without NOC from UPPCB. These brick kilns are also not meeting the siting criteria (2012).

- 7.6. Committee also visited few brick kilns which are having valid consents. The major points of the non-compliances are the same for both legal (having NOC) and illegal (not having NOC) brick kilns.
- 7.6.1. Not having stack emission monitoring facilities.
- 7.6.2. The boundary wall is either absent or partially constructed.
- 7.6.3. Not having environmental display board.
- 7.6.4. Not having metering system for measurement of water consumption.
- 7.6.5. Yet to adopt zig-zag technology.
- 7.7. It has been observed that the brick kilns are using/digging soil in areas other than the once demarcated in their lease and are in discriminately excavating the agriculture field for fulfilling the requirement of the soil. They are either excavating the field by making contract with the farmers or procuring the agriculture land and excavating. Several excavated agriculture fields have been observed during the visits. The area is fertile and supports variety of the crops such as rice, sugarcane, pulses and fruits like mangoes. The loss of the fertile land need to be addressed with sensitivity.
- 7.8. None of the inspected brick kiln could provide the required documents such as NOCs, consents, production details, stack details, etc. during the visit. It is claimed that they are not maintaining any relevant document at site and all such documents are available with their Associations.
8. It is clear from the observations that most of the brick kilns are not meeting the siting criteria defined by UP Govt in 2012. It is noted that the brick kilns established before notification (2012) of the said siting criteria and are established with permission of Panchayat/ District administrations are considered as legally operated brick kilns. Further, the brick kilns established after 2012 have been refused NOC by UPPCB in light of the Notified siting criteria and are considered as illegally operated brick kilns. However, the impact of the pollution created by these brick kilns do not depend on

  
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whether it is established before or after 2012, and if the location of the brick kilns are assessed in respect to the distance from nearest residential areas and adjacent brick kilns, there is a definite need for relocation for most of these brick kilns.

9. **Recommendations:** Considering the above-mentioned findings/observations, the following is submitted for kind consideration of Hon'ble NGT.

9.1. The extent of impact of the pollution created by these brick kilns on the surrounding environment do not depend on whether it is established before or after 2012, and hence the decisions need to be taken whether the brick kilns can be allowed to operate based on the fact that these are established before 2012. Intervention of Hon'ble NGT is requested in light of order passed in similar cases.

9.2. The operations of the brick kilns which are established without valid NOC and not meeting the siting criteria needs to be controlled. Irrespective of several drives of the district administrations, these brick kilns have been operating illegally during the season 2021-22. In order to stop such illegal operations, the following options can be explored after following due procedure of the law,

9.2.1. To File criminal cases against such Brick Kilns.

9.2.2. Stock available in the premises of such brick kilns can be Seized and utilised for development projects run by the Government.

9.2.3. Demolishing structures such as kilns, stacks etc. constructed in the premisses.

9.3. The UPPCB can be asked to issue Notices to all the illegally operated brick kilns to ensure compliances with respect to stack emission monitoring facilities, boundary walls, environmental data board, etc., before restarting the operations for upcoming season.

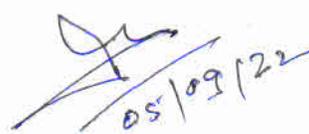
9.4. The matter of establishing new brick kilns without obtaining NOC needs to be addressed by framing a mechanism/by laws having provisions of stringent action against the defaulters.

  
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- 9.5. Sitapur District Administration in association with the agriculture department shall conduct detailed survey to verify the extent of agriculture land damaged through excavation. Based on the findings of the report the stringent action by imposing environmental compensation needs to imposed on the defaulters.
- 9.6. In the view of above Hon'ble NGT may kindly consider the request to allow conducting the study of the ambient Air quality and source emissions the period January-March 2023 during which representative assessment could be possible in their operation period.
- 9.7. It is also proposed that the teams comprising designated members of CPCB, UPPCB and Sitapur District Administration shall continue to inspect all the brick kilns (around 280) in the district to verify the status of compliance during their operational period. These visits can be conducted during the period of monitoring referred above.

Name of the Committee member	Signature
Shri Rajendra D Patil, Sci – D CPCB Regional Directorate, Lucknow	 05-09-2022
Smt Vertika Tripathi, Uppar Mukhya Adhikari, Zila Panchyat, Sitapur	 05/09/22
Shri Pankaj Shukla, ASO UPPCB, R.O. Lucknow	 05/09/2022
Date: 05.09.2022	

## List of Brick Kiln 44 District-Sitapur

Sr. No	Brick Klin name & Adress	Status
1	Haji Wakil Ahamad Ent Bhatta Vill. Sohariya, Tambour Laharpur Sitapur	Closed
2	Indian Brick Field, Vill. Saraiya Thana Patti, Kamlapur, Sitapur	Closed
3	B. J. Brick Field Vill. Ambeshahpur Laharpur, Sitapur	Closed
4	Varisi Brick Field Vill Kedarpur Mahmudabad, Sitapur	Closed
5	Kunwar Brick Field Vill Sheshpur, Bilauli Bazar Mahmudabad, Sitapur	Closed
6	Jaina Brick Field Vill. Lodhaura, Paintepur Mahmudabad, Sitapur	Closed
7	Khinda Brick Field Vill. Sultanpur hariprasad, Post Gularipurwa Teh. Laharpur, Sitapur	Closed
8	New Manju Brick Field Vill Dundpur Post Gangaganj Teh. Sidhauil, Sitapur	Closed
9	Gazi Brick Field(Ent marka KBF) Vill & Post-Kala bahadurpur Laharpur, Sitapur	Closed
10	Gurudeen Brick Field Vill. Madan Behar Mahmudabad, Sitapur	Prosecution
11	Shiv Narayan Brick Field Vill. Madan Behar Mahmudabad, Sitapur	Prosecution
12	Ahamad Ent Bhatta Vill. Pipari, Kasrailla, Laharpur, Sitapur	Prosecution
13	Maharaja Brick Field Vill- Behti Laharpur, Sitapur	Prosecution
14	Sona Brick Field Vill. Ametiya, Rajepur Laharpur, Sitapur	Prosecution
15	Anam Brick Field Vill. Paintepur Mahmudabad, Sitapur	Prosecution
16	Gagan Brick Field Village Umariya, Khanpur persendi, Sachendi Teh. Laharpur, Sitapur	Prosecution and EC Under Process
17	Phool Brick Field Vill. Nigohan Laharpur, Sitapur	Prosecution and EC Under Process
18	New Ahamad Ent Bhatta Vill. Behti Laharpur, Sitapur	Prosecution and EC
19	Super Brick Field old name shiv brick field Village Murtaza Nagar Mahmudabad sitapur	Prosecution and EC Under Process
20	Balaji Brick Field Village Kultajpur keshrignaj, hargaon road, sitapur	Prosecution and EC Under Process
21	MS SHREE HANUMANT BRICK FIELD Village-afsaria Husainpur Block-Pahla Tehsil- Mahmoodabad District- Sitapur	Prosecution and EC Under Process
22	Maa Vaishno Brick Field madan behad Mahmudabad, Sitapur	Prosecution and EC Under Process
23	Kishan Brick Field Village Navinagar Laharpur, Sitapur	Prosecution and EC Under Process
24	Gagan Brick Field Vill Ramupur, Kultajpur Laharpur, Sitapur	Prosecution and EC Under Process
25	Gold Brick Field (New Name N G Brick Field) Vill. Gauriya, Meeranagar, Mahmudabad, Sitapur	Prosecution and EC Under Process
26	Chaman Brick Field Vill. Kedarpur, Paintepur Mahmudabad, Sitapur	Prosecution and EC Under Process
27	New Gold Brick Field Vill Vakarnagar, Meera nagar Mahmudabad, Sitapur	Prosecution and EC Under Process
28	Hazi Nawab ali ent udhyog Village Kultajpur keshrignaj, hargaon road, sitapur	Prosecution and EC Under Process
29	Ansari Brick Field Village Paintepur (Ent Marka baba), Mahmudabaad, sitapur	Prosecution and EC Under Process
30	I S Beg Brick Field Village Prahladpur Laharpur, Sitapur	Prosecution and EC Under Process
31	Prasad Brick Filed Village Beharwan majra amitiyan, post Rajepur Teh. Laharpur, Sitapur	Prosecution and EC Under Process
32	Amar Brick Field Vill Taranpur, post-mubarakpur Laharpur Sitapur	Prosecution and EC Under Process
33	Jai maa durge brick field Village Kala Bahadur, Near Police Chowki, Kalabahadur, Mehdiipurwa, Sitapur	Prosecution and EC Under Process
34	Star Brick Filed Village Ganeshpur Newada, Laharpur, Sitapur	Prosecution and EC Under Process
35	Chand Brick Field Vill Ganeshpur Newada Laharpur, Sitapur	Prosecution and EC Under Process
36	Awadh Brick Field Village Dariyapur Mahmudabad, Sitapur	Prosecution and EC Under Process

37	India Brick Field Village Deyodedhee, Biswan teh. Laharpur, Sitapur	Prosecution and EC Under Process
38	Royal Brick Field Village-Patti , Katesar, Sitapur	Prosecution and EC Under Process
39	Aman Brick Field Village- Rayamrod, Paragna Tambour Teh-Laharpur, Sitapur	Prosecution and EC Under Process
40	Bharat Brick Field Vill Madhiya, Tambaour Laharpur, Sitapur	Prosecution and EC Under Process
41	Verma Brick Field, Village-Payak Nagar, Tehsil-Hargaon, Sitapur,	Closure Order Issued
42	Verma Brick Field, Village-Payak Nagar, Tehsil-Hargaon, Sitapur,	Closure Order Issued
43	Shree Balaji Brick Field, Village-Kultajpur, Tehsil-Laharpur, Sitapur	Closure Order Issued
44	Sangam Brick Field, Village-Behrava, Amitiya, Tehsil-Laharpur, Sitapur	Closure Order Issued

*Jankaj*  
(ASO)

संख्या-582/81-7-2021-39(पर्या)/2014 टी0सी0-1

प्रेषक,

मनोज सिंह,  
अपर मुख्य सचिव,  
उ0प्र0 शासन।

सेवा में,

- 1- पुलिस आयुक्त,  
गौतमबुद्ध नगर/लखनऊ/कानपुर/वाराणसी।
- 2- समस्त जिलाधिकारी,  
उ0प्र0।
- 3- समस्त वरिष्ठ पुलिस अधीक्षक/पुलिस अधीक्षक,  
उ0प्र0।

पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7 लखनऊ : दिनांक : 08 जुलाई, 2021

विषय-प्रदेश में अवैध रूप से संचालित हो रहे ईट भट्टों से फैल रहे वायु प्रदूषण के नियंत्रण हेतु प्रभावी कार्यवाही किये जाने के संबंध में।

महोदय,

उपर्युक्त विषयक पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7, उ0प्र0 शासन के पत्र संख्या-970/81-7-2019-39(पर्या)/2014 टी.सी.-1, दिनांक 21.08.2019 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा प्रकरण में मा0 उच्च न्यायालय, इलाहाबाद के वर्णित आदेशों के अनुपालन में अवैध ईट भट्टों के संचालन को निषिद्ध किये जाने हेतु प्रभावी कार्यवाही किये जाने एवं ईट भट्टा संचालनार्थ अनुज्ञप्ति/ अनापत्ति/ लाइसेन्स जारी करने वाले विभागों यथा जिला पंचायत, भूतत्व एवं खनिकर्म तथा वाणिज्यकर के जिला स्तरीय कार्यालयों से परीक्षणोपरान्त ही अनुज्ञप्ति/ अनापत्ति/ लाइसेन्स निर्गत किया जाना सुनिश्चित कराने के निर्देश दिये गये थे। उक्त के अतिरिक्त अवैध रूप से संचालित ईट भट्टों का संचालन निषिद्ध कराये जाने हेतु उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा जारी ईट भट्टों के विरुद्ध बन्दी आदेश का अनुपालन सुनिश्चित कराये जाने हेतु सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन के स्तर से निर्गत आदेश संख्या-303/81-7-2021-39(पर्या)/2014 टी0सी0-1, दिनांक 15.03.2021 द्वारा समस्त जिलाधिकारी एवं समस्त वरिष्ठ पुलिस अधीक्षक/ पुलिस अधीक्षक, उत्तर प्रदेश को निर्देश दिये गये हैं।

- 2- अवगत कराना है कि उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा तैयारी की गयी इन्वेन्ट्री के अनुसार वर्तमान में प्रदेश में कुल 19395 ईट भट्टा उद्योग स्थापित है। ईट भट्टों की स्थापना पर्यावरणीय दृष्टिकोण से उपयुक्त स्थलों पर सुनिश्चित किए जाने के उद्देश्य से पर्यावरण विभाग, उ0प्र0 शासन के शासनादेश संख्या-921/55-पर्या/12-(पर्या)-11 दिनांक 27.06.2012 द्वारा उत्तर प्रदेश ईट भट्टा (स्थापना हेतु स्थल मापदण्ड) नियमावली, 2012 प्रख्यापित की गई है। उक्त नियमावली के नियम-3 में उपबन्धित है कि "ईट भट्टा की फुँकाई के संबंध में अथवा खनन पट्टा के लिए जिला पंचायत/सम्बन्धित जिला प्रशासन द्वारा कोई अनुज्ञप्ति तब तक नहीं प्रदान की जायेगी

- 2 -

जब तक कि राज्य बोर्ड द्वारा जारी की गयी विधिमान्य पूर्व सहमति (अनापत्ति प्रमाण पत्र) ईट भट्टा के स्वामी द्वारा प्राप्त न कर ली गई हो"।

3- माननीय उच्च न्यायालय, इलाहाबाद द्वारा रिट याचिका सं०-3709(एम०बी०)/2010 दीनानाथ शुक्ला बनाम उ० प्र० राज्य व अन्य में ईट भट्टों के संबंध में दिनांक 26.04.2010 को आदेश पारित किया गया है, जिसके सुसंगत अंश निम्नवत् है :-

".....We, therefore, decline to entertain the petition, as there is nothing on record to indicate that the brick kiln is running or is likely to run without of obtaining the 'no objection certificate' from the U.P. Pollution Control Board and the necessary licence from the Zila Panchayat as argued by the counsel for the petitioner. It is for the district magistrate and the police to see that no brick kiln is allowed to run in the absence of 'no objection certificate, of the U.P. Pollution Control Board and necessary licence of the Zila Panchayat, including the present brick kiln and if any complaint is made in this regard or even if it comes to knowledge of the authorities otherwise, appropriate action has to be taken by the district authorities ....."

4- राज्य में अवैधानिक रूप से संचालित हो रहे ईट भट्टों की सूची उ०प्र० प्रदूषण नियंत्रण बोर्ड की वेबसाइट ([http://www.uppcb.com/status\\_brick\\_kiln.htm](http://www.uppcb.com/status_brick_kiln.htm)) पर उपलब्ध है। अतः यह आवश्यक है कि ईट भट्टा संचालन हेतु अनुज्ञप्ति/अनापत्ति/लाइसेंस जारी करने वाले राज्य सरकार के समस्त विभाग ईट भट्टों को अग्रतर संचालनार्थ अनुज्ञप्ति/लाइसेंस/अनापत्ति तब तक जारी न करे जब तक ईट भट्टा राज्य बोर्ड से सहमति प्राप्त न कर लें तथा ऐसे ईट भट्टों जिन्हें उ०प्र० प्रदूषण नियंत्रण बोर्ड से वैध सहमति प्राप्त नहीं है, उनका संचालन तत्काल प्रभाव से निषिद्ध किया जाये।

5- अतः इस संबंध में मुझे यह कहने का निदेश हुआ है कि कृपया प्रकरण में मा० उच्च न्यायालय, इलाहाबाद के उपरोक्त वर्णित आदेशों के अनुपालन में अवैध ईट भट्टों के संचालन को निषिद्ध किये जाने हेतु प्रभावी कार्यवाही किये जाने एवं ऐसे ईट भट्टों जिन्हें उ०प्र० प्रदूषण नियंत्रण बोर्ड से सहमति प्राप्त नहीं है, को संचालनार्थ अनुज्ञप्ति/अनापत्ति/लाइसेंस जारी करने वाले विभागों यथा जिला पंचायत, भूतत्व एवं खनिकर्म व वाणिज्य कर के जिला स्तरीय कार्यालयों से अनुज्ञप्ति/अनापत्ति/लाइसेंस निर्गत न किया जाना सुनिश्चित कराने का कष्ट करें।

भवदीय,

( मनोज सिंह )

अपर मुख्य सचिव।

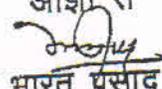
संख्या-582(1)/81-7-2021-39(पयी)/2014 टी०सी०-1, तददिनांक

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित-

1. अपर मुख्य सचिव/प्रमुख सचिव/सचिव, पंचायती राज/संस्थागत वित्त कर एवं निबन्धन/भूतत्व एवं खनिकर्म/गृह/राजस्व विभाग, उ०प्र० शासन।
2. पुलिस महानिदेशक, उ०प्र०।

-3-

3. आयुक्त एवं सचिव, उ०प्र० राजस्व परिषद, लखनऊ/प्रयागराज।
4. आयुक्त, वाणिज्य कर, उ०प्र०, लखनऊ।
5. निदेशक, पंचायती राज, उ०प्र०, लखनऊ।
6. निदेशक, भूतत्व एवं खनिकर्म, उ०प्र०, लखनऊ।
7. सदस्य सचिव, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
8. गार्ड फाइल।

आज्ञा से  
  
(भारत प्रसाद)  
उप सचिव।

Annexure-3

एन0जी0टी0 में योजित वाद संख्या 273/2022 (श्री ज्ञानेन्द्र पाण्डेय वर्सेस उ0प्र0 राज्य) के क्रम में एन0जी0टी के निर्देशों के क्रम में गठित जॉच समिति में जिलाधिकारी महोदय सीतापुर के द्वारा नामित सदस्य के रूप में अवगत कराना है कि एन0जी0टी0 से जनपद सीतापुर में संचालित ईट भट्टों ( कुल ईट भट्टे 280, जिनमें से 240 ईट भट्टों को वैध सहमति आदेश प्रदूषण बोर्ड से प्राप्त है एवं 40 अवैध रूप से संचालित ईट भट्टे) में से प्रथमतः 40 ईट भट्टों जोकि जनपद सीतापुर के लहरपुर, महमूदाबाद, सिधौली तहसील क्षेत्रों में स्थित हैं, का स्थलीय सर्वेक्षण किया गया। जिसका विवरण निम्नवत है-

कुल ईट भट्टे (अवैध)	जॉच के दौरान संचालित पाये गये ईट भट्टों की संख्या	जॉच के दौरान बन्द किन्तु पूर्व में संचालित ईट भट्टों की संख्या	पूर्णतया बन्द	अभ्युक्ति
40	02	29	09	40 ईट भट्टों के अतिरिक्त बिना किसी अभिलेख/अनुमति के 04 ईट भट्टों का पूर्णतया अवैध रूप से संचालन किया जा रहा है।

नोट:- उक्तानुसार समस्त ईट भट्टों का विवरण पृथक से संलग्न कर आपकी सेवा में प्रेषित है। कृपया प्राप्त स्वीकार करें।

  
 जय मुखर्जी  
 जिला पंचायत सीतापुर